IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (L) No. 5654 of 2016

M/s Central Coalfields Limited. … … ...Petitioner

-Versus-

Union of India through Ministry of Labour and Employment, New Delhi & Ors. … … …Respondent

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CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Amit Kumar Das, Advocate.
For the Respondent : Mr. Rajiv Sinha, A.S.G.I

08/ 24.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

At the request of the learned Counsel for the petitioner, list this case along with W.P. (L) No. 5685 of 2016.

Put up the aforesaid cases after six weeks

Office is directed to correct the nomenclature of the writ petition. Instead of W.P.(S) No.5654 of 2016, it should be corrected as W.P.(L) No.5654 of 2016.

(Dr. S.N. Pathak, J.)

P.K.S.